

ITEM NO.29 Court 4 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1257/2021

EHTESHAM HASHMI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 10-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Prashant Bhushan, AOR

For Respondent(s) Mr. Tushar Mehta, Sr. Adv.  
Mr. Shuvodeep Roy, AOR  
Mr. Kabir Shankar Bose, Adv.  
Mr. Ayush Anand, Adv.  
Ms. Kanika Singhal, Adv.  
Mr. Ishaan Borthakur, Adv.

Mr. Tushar Mehta, SG  
Mr. K.M. Nataraj, ASG  
Mr. Shuvodeep Roy, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Kush Chaturvedi, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Mr Tushar Mehta, Solicitor General, states that an affidavit shall be filed positively within a period of one week.
- 2 In order to enable Mr Prashant Bhushan, learned counsel appearing on behalf of the petitioner, to consider the position after the affidavit is filed, we grant a further week to enable the petitioner to file any further pleadings that may be necessary.

- 3 List the petition on 24 January 2022.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**